

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

**Petition(s) for Special Leave to Appeal (C) No. 31497/2014
(Arising out of impugned final judgment and order dated 24-02-2012
in FA No. 810/1984 passed by the High Court of Judicature at
Allahabad)**

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY **Petitioner(s)**
VERSUS

BABUA KOERI (D) & ORS. Respondent(s)
(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)
WITH
SLP(C) No. 10430/2016 (XI)

Date : 04-08-2023 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN**

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Ms. Shreya Manjari, Adv.

Mr. Aseem Mehrotra, Adv.
Ms. Deeksha, Adv.
Mr. Samant Singh, Adv.
Ms. Pushpanjali, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. S.R.Singh, Sr. Adv.
Ms. Asha Gopalan Nair, AOR
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Ms. Nidedita Nair, Adv.

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Ms. Shreya Manjari, Adv.

Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

On taking steps, fresh notice be issued to the unserved legal representatives of deceased respondent No. 1, returnable in six weeks.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER